**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Appeal No.48 of 2011**

(Arising out of Order-in-Original No.18/S.Tax/Commr./2010 dated 23.11.2010 passed by Commissioner of Central Excise, Jamshedpur)

**M/s B.S.N.L.**
Telecom Campur, Tinplate, Golmuri-831003

**Appellant**

*VERSUS*

**Commissioner of Central Excise, Jamshedpur**
143, New Baradwain, Sakchi, Jamshedpur-831001

**Respondent**

**APPERANCE :**
None for the Appellant
Shri J.Chattopadhyay, Authorized Representative for the Respondent

**CORAM:**
**HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)**
**HON'BLE MR.RAJEEV TANDON, MEMBER (TECHNICAL)**

**FINAL ORDER NO…75229/2023**

DATE OF HEARING : 13 .04.2023
DATE OF DECISION : 13 .04.2023

**Per Ashok Jindal :**

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Pronounced in the open court)

Sd/-
**(Ashok Jindal)**
**Member (Judicial)**

**(Rajeev Tandon)**
**Member (Technical)**

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